

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 21.07.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi
Sinha

For the Respondent : Lokesh Malik, Adv

ORDER

Heard the submissions made by Counsels for both the parties. The Counsel for Corporate Debtor submitted that he has moved an application requesting the Tribunal to hear the matter, however the same is not available on the e-portal of the Tribunal today. Therefore, let this matter be posted **on 29.07.2022**. Counsel for Corporate Debtor is directed to approach the registry and take steps for early listing of the said application as filing of this kind of application is only leading to delaying tactics.

-Sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

-Sd-

**(P.S.N. PRASAD)
MEMBER (J)**